भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RBI/2011-12/531

DNBS(PD).CC. No 271 /03.10.42 /2011-12 **May 3, 2012**

All Non Banking Financial Companies /
Residuary Non Banking Companies

Dear Sir,

Implementation of Section 51-A of UAPA, 1967 - Updates of the UNSCR 1267 (1999) /1989(2011) Committee's Al Qaida Sanctions List

Please refer to DNBS (PD).CC. No 269 /03.10.42 /2011-12 dated April 4, 2012. The Chairman of UN Security Council's 1267/ 1989 Committee has issued notes dated March 14, 2012, March 21, 2012, April 2, 2012 and April 13, 2012 (copies enclosed) regarding changes made in the "Al-Qaida Sanctions List", i.e. list of Individuals and entities linked to Al-Qaida.

2. All NBFCs are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, NBFCs should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

3. The complete details of the said list are available on the UN website:http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml

Yours faithfully,

(Dr Tuli Roy)
Deputy General Manager
Encl: as above

Withdrawn with effect from February 18, 2022